

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c). Yes, Sir. Some representations from Assistants have been received for fixation of seniority according to the following order of the Supreme Court dated 10-12-79:—

“We are not inclined to pass any specific order in this case specially in the light of the Attorney General’s report. Certainly the petitioners’ difficulty in going to the Writ Court over again may be obviated if only the Central Government would consider any representation made by the petitioners in the light of the legal opinion, it may take either from Phadke or Attorney General. We are sure that the Government will give fair consideration and make just directions.”

As per directions above the representations so far received have been referred alongwith other necessary papers to the Senior Government advocate (Shri Phadka) for obtaining legal opinion, which is still awaited. Further action will be taken on receipt of the legal opinion.

(d) The number of such Assistants, if any, will be known only when a decision is taken in the matter on receipt of the advice of the Senior Government advocate.

STATEMENT CORRECTING THE
REPLY TO USQ NO. 3491 DT. 9-7-
1980 RE. WORKING OF BHARAT
ELECTRONICS AT GHAZIABAD
AND AT BANGALORE

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): In the last line of answer given to part (a) of the Unstarred Question No. 3491 in the Lok Sabha on 9th July, 1980, regarding working of Bharat Electronics at Ghaziabad and at Bangalore, the words “Septeber 1979” should be read as “September, 1978”.

2. The above inaccuracy in the answer to part (a) of the said Unstarred Question occurred owing to a typographical error.

3. Necessary action to correct the answer was initiated as soon as the discrepancy in the reply came to notice.

12.42 hrs.

RE: QUESTION OF PRIVILEGE

MR. SPEAKER: On 25th July, 1980, Shri Mani Ram Bagri gave notice of a question of privilege that *Patriot*, an English daily of New Delhi, in its issue dated 25 July, 1980, while reporting about the proceedings of the House regarding notice of adjournment motion on the deterioration of law and order situation in the Capital had misreported the party affiliation of Shri Jaipal Singh Kashyap. Shri Jaipal Singh Kashyap, who is the leader of the Janata (S) (Raj Narain) Group in Lok Sabha was shown as belonging to Lok Dal.

I had taken up the matter with the Editor of *Patriot*. In his reply, the Editor has expressed his sincere regrets for the mistake. He has also published a correction in the *Patriot* of 30 July, 1980.

The regret expressed by the Editor of *Patriot* may be accepted and the matter may be treated as closed.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given a notice of privilege motion against the Finance Minister, Shri R. Venkataraman for misleading the House on Pitts aircraft.

MR. SPEAKER: I have referred it to him.

(Interruptions)

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, the jute prices in West Bengal have collapsed. The

price has come down to Rs. 120/- per quintal.

MR. SPEAKER: I have allowed something on this—may be 377.

SHRI ARIF MOHAMMAD KHAN (Kanpur): Sir, I have given a notice of breach of privilege against Indian Express and sensationalist Arun Shourie for writing an article... (*Interruptions*)

MR. SPEAKER: This is under my consideration.

SHRI ARIF MOHAMMAD KHAN: The parliamentary convention is that when the matter relates to a published article then you need not ask for a clarification. You can refer it direct to the privileges committee.

MR. SPEAKER: I have just received it. I cannot give it.

(*Interruptions*)

SHRI JYOTIRMOY BOSU: Sir, my privilege motion against Shri A. B. A. Ghani Khan Chaudhuri is there with you over 20 days. I also gave another privilege motion against Shri P. Shiv Shankar.

MR. SPEAKER: Don't worry. I take immediate steps. You look towards me instead of looking up.

(*Interruptions*)**

MR. SPEAKER: Don't record anything...

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, a number of notices have been given to you on Kashmir. Are you going to allow a discussion?

MR. SPEAKER: No.

श्री प्रदल बिहारी बाजपेयी (नई दिल्ली) : येरा प्रिविलेज मोशन है ।

MR. SPEAKER: I have taken notice of your privilege motion.

12.43 hrs...

12.43 hrs.

PAPERS LAID ON THE TABLE

REVIEW ON AND ANNUAL REPORT OF BRAITHWAITE AND COMPANY LTD. CALCUTTA FOR 1977-78 AND A NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. VENKATA REDDY): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) A statement regarding Review by Government on the working of the Braithwaite and Company Limited, Calcutta, for the year 1977-78.

(ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1177/80*].

(2) A copy of the Notification No. S.O. 145(E) (Hindi and English versions) published in Gazette of India dated the 5th March, 1980 regarding continuance of control over the management of Messrs Krishna Silicate and Glass Works Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See No. LT-1178/80*].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951 REPORT OF COMMISSION OF ENQUIRY INTO THE ALLEGED LATHI-CHARGE ON BLIND ON 16-3-80 AND A MEMORANDUM OF ACTION TAKEN THEREON.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND

**Not recorded.